

THE HIGH COURT OF MADHYA PRADESH

M.Cr.C. No.24566/2021

(Rajesh Kumawat Vs. State of M.P.)

Indore, Dated: 18/06/2021

Heard through video conferencing.

Ms. Aaradhna Singh Sengar, learned counsel for the applicant.

Shri Kushagra Jain, learned Panel Lawyer for the respondent/State.

Counsel for the applicant seeks permission of this Court to withdraw this application filed under Section 438 of Cr.P.C.

Prayer is allowed.

M.Cr.C. is **dismissed** as withdrawn.

C.c. as per rules.

(Subodh Abhyankar)
Judge

krjoshi